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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CO.PET. 446/2013

CITICORP INTERNATIONAL LIMITED Petitioner

Through

versus

SHIV-VANI OIL & GAS EXPLORATION

SERVICES LTD

..... Respondent

Through

Mr.Kunal Sharma, Adv. for the OL.

Mr.Abhishek Anand, Adv.

CORAM:

HON'BLE MR. JUSTICE JAYANT NATH

ORDER

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27.05.2019

CA No.578/2019

By this application the OL seeks following reliefs:

“a) Appoint JPAAG & Associates, Chartered Accountants, to value the 56,00,000 equity shares, held by the Company-in-Prov. Liqn., in Godavri Green Energy Ltd., and

b) Permit the Official Liquidator to conduct the sale of the 56,00,000 equity shares, held by the Company-in-Prov. Liqn., Shiv-Vani Oil & Gas Exploration Services Ltd., in the company, Godavri Green Energy Ltd., at the value to be determined by the chartered accountant, either by way of public auction or by way of private sale in favour of Godawari Power and Ispat Ltd.”

The above prayers are allowed. The application is disposed of.

CA No.579/2019

By this application the OL seeks to release a sum of more than Rs.40 lacs to Kat Eye Security Services against their outstanding bills from the common pool fund for the period from 29.09.2018 to 30.04.2019, i.e., for



the period of seven months.

Prima facie, the amount is very high. Let the OL file full details of the need to deploy 21 security guards on the four stated projects. The proof of deployment would also be attached to the same.

List on 26.07.2019.

JAYANT NATH, J.

MAY 27, 2019/v